

**2015**  
**HIGH COURT AT CALCUTTA**  
**APPELLATE SIDE**

**N O T I F I C A T I O N**

**No. 1215 – R (JS)**

**Dated : Calcutta, The 10<sup>th</sup> day of April, 2015.**

In supersession of the Court's earlier notification bearing No. 1191-R (JS) dt. 9<sup>th</sup> day of April, 2015, on this subject, it is further notified for general information that out of total 21 (twenty one) vacancies declared vide Court's Notification No. 1052- R(J.S.) dated 27<sup>th</sup> March, 2015, in the cadre of District Judge (Entry Level) of the West Bengal Judicial Service, **14 (fourteen) posts being 65 % of the said total vacancy will be filled by way of Normal Promotion in the said Cadre for the year 2015** following the time schedule prescribed by the Hon'ble Apex Court in Civil Appeal No. 1867 of 2006 vide order dated 04.01.2007, subsequently modified vide order dated 20.04.2010 in I.A. No. 227, 265 in W.P. (C) 1022 of 1989 and in terms of the provision for promotion of the Judicial Officer under Rule 26(b) from the cadre mentioned under Rule 6(b) of the West Bengal Judicial (Conditions of Service) Rules, 2004. This exercise of undertaking of promotion is subject to the result of Malik Mazhar Sultan's case (Civil Appeal No. 1867 of 2006), (W.P. (C) 46 of 2007) filed by the West Bengal Judicial Service Association and All India Judges Case (W.P. (C) 1022 of 1989), now pending before the Hon'ble Supreme Court of India and without any prejudice to the rights of any other person. The panel for such selection by Normal Promotion shall be made on "**merit-cum-seniority**" basis and on passing of a suitability test in terms of said Rule 26(b) from amongst such eligible Judicial Officers other than District Judges as mentioned in Clause (b) of Sub-Rule (1) of rule 6 of the said rules.

Further information in the process will follow the said time schedule.

**By Order,**  
**Sd/-**  
**(Bibek Chaudhuri)**  
**Registrar (Judicial Service)-in-Charge,**  
**High Court, Appellate Side, Calcutta.**